

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE FIFTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**I.A.No.1 OF 2026
IN/AND
WRIT APPEAL NO: 269 OF 2026**

Writ Appeal under clause 15 of the Letters Patent to set-aside the Order in WP. 6585/2021 Dt.17-09-2025 of the Hon'ble Single Judge this Hon'ble Court on the file of the High Court.

Between:

Smt. PoreddyThirupathamma, W/o P. Komura Reddy, aged 39 years, Hindu, House Wife, R/o NagaramMucherla Village of Hasanparthy, Revenue Mandal Warangal Urban District.

...PROPOSED/APPELLANT/RESPONDENT

AND

1. The State of Telangana, rep by its Secretary Department of Revenue Secretariat Hyderabad.
2. The District Collector, Warangal Urban, Warangal Urban District, presently Hanumakonda,
3. The Revenue Divisional Officer, Warangal Urban District, presently Hanumakonda
4. The Tahsildar, Hasanparthy Mandal Warangal Urban District, presently Hanumakonda,
5. Sri Poreddy Sammi Reddy, S/o Malla Reddy, Aged 48 years Occ Agri R/o Nagaram Village Hasanparthy Warangal Urban District, presently Hanumakonda

...RESPONDENTS/RESPONDENTS

6. K Ashirvadam, S/o George, Aged 58 years Occ Advocate R/o H.No.7 2126 Machilibazar Hanamkonda Warangal, presently Hanumakonda

...RESPONDENT/PETITIONER

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

granted Leave to file Writ Appeal by impleading as Appellant, against the Order in W.P. No. 6585/2021 dated 17-09-2025, pending the above W.A.

IA NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to granted Suspension of the Order in W.P. No. 6585/2021 dated 17-09-2025 pending the above W.A.

Counsel for the Appellant: SRI G.SIMHADRI

**Counsel for the Respondent Nos.1 TO 4: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

Counsel for the Respondent No.6: SRI RAMESH CHILLA

Counsel for the Respondent No.5: --

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2026
in/and
WRIT APPEAL No.269 of 2026

Dated: 05.03.2026

Between:

Smt. Poreddy Thirupathamma

...Proposed Appellant

and

The State of Telangana,
Rep. by its Secretary, Department of Revenue,
Secretariat, Hyderabad,
and 5 others.

...Respondents

JUDGMENT:

Learned counsel Sri G.Simhadri appears for the leave petitioner/proposed appellant (hereinafter referred to as, "the leave petitioner") through video conferencing.

Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, appears for respondents No.1 to 4.

Learned counsel Sri Ramesh Chilla appears for respondent No.6.

2. The leave petitioner seeks leave to prefer the appeal against the impugned order dated 17.09.2025 passed in W.P.No.6585 of 2021 by the learned writ court at the instance of respondent No.6 directing respondent No.3 to pass appropriate orders on the application for mutation filed by respondent No.6 after notice to the concerned authorities and necessary opportunity of hearing to all the parties.

3. The leave petitioner claims to be aggrieved, as she has a stake in the property without whose presence, the impugned order has been passed. The basis for staking her claim is that the property was purchased by her streedhan. She filed E.A.No.288 of 2007 in E.P.No.96 of 1998 arising out of the judgment and decree in O.S.No.429 of 1993 under Order XXI Rule 97 read with Section 151 of the Code of Civil Procedure, 1908, to adjudicate her independent right, title and interest before the delivery warrant for possession is granted in favour of respondents No.5 to 7 therein. The learned I Additional Senior Civil Judge at Warangal, vide order dated 30.03.2016, dismissed the said application, *inter alia*, holding as under:

"16. Petitioner no doubt disputed the boundaries mentioned in E.P.schedule. She has not filed any documentary proof showing the boundaries of land being claimed by her in Sy.Nos.748/1, 748/2 and 748/3. There is absolutely no cogent documentary evidence filed by petitioner herein to show her right, title or interest over any of the lands sold in public auction by court which was purchased by respondents 5 to 7 herein.

17. E.A.No.78/2000 filed by P.Komura Reddy (husband of petitioner) under Order 21 Rule 58 of CPC was dismissed for default on 4-7-2000. Poreddy Komura Reddy is none else than real brother of J.Dr.No.1. Poreddy Komura Reddy has also filed E.A.No.332/2004 under Section 5 of Limitation Act to condone the delay of 1513 days to set aside the dismissal order in E.A.78 of 2000. E.A.332 of 2004 was also dismissed on 5-4-2005. Similarly E.A.No.338 of 2004 filed by Poreddy Komura Reddy was also dismissed on 5-4-2005. All these orders go to show that husband of petitioner herein filed several objections/making claim but in vain. It appears that to prevent delivery of possession of property sold in public auction petitioner has filed this petition.

18. For the foregoing reasons court holds that petitioner failed to establish any semblance of title or interest over the land sold in public auction by court much less in respect of lands in S.No748/1, 748/2 and 748/3. Objections raised by petitioner in claim petition are untenable and liable to be rejected and accordingly they are rejected. Point is accordingly answered against the petitioner.

19. In the result, petition is dismissed with costs."

4. The leave petitioner has preferred A.S.No.399 of 2017. The matter is pending, though no interim order has been passed in favour of the leave petitioner. However, the leave petitioner seeks leave to question the impugned order on the ground of having right, title and interest over the subject property.

5. Upon hearing learned counsel for the leave applicant, we are, however, not satisfied that the leave applicant has any valid document to show her right, title and interest over any of the rights sold in public

auction by the court, which was purchased by respondents No.5 to 7 in the execution petition. Respondent No.6 herein got it through the court by virtue of a sale certificate dated 30.07.2007. In that view of the matter, since the leave petitioner does not have any valid claim of right, title or interest in the property, there was no need for impleadment or issuance of any notice upon her in the writ petition.

6. I.A.No.1 of 2026 is accordingly rejected. Consequently, the appeal is also dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI G.SIMHADRI, Advocate [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI RAMESH CHILLA, Advocate [OPUC]
4. Two CD Copies

PSK.

BS



HIGH COURT

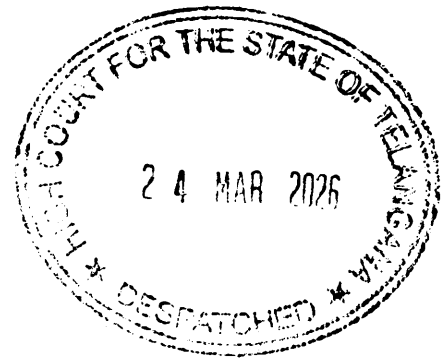
DATED:05/03/2026

JUDGMENT

IA.No.1 OF 2026

IN/AND

WA.No.269 of 2026



**REJECTING THE IA AND DISMISSING THE WRIT
APPEAL WITHOUT COSTS**

(H)
MBL
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